## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

# MA/310/00026/2020 in OA/310/00427/2017 & MA/310/00198/2020 in CP/310/00017/2020 in OA/310/00427/2017 Dated Monday the 16<sup>th</sup> day of March Two Thousand Twenty

**CORAM :** HON'BLE MR. P. MADHAVAN, Member (J) HON'BLE MR. T. JACOB, Member (A)

#### MA 26/2020 :-

1. The Director General, Head Quarters Office, Employees State Insurance Corporation (ESIC), Panchadeep Bhavan, Kotla Road, New Delhi 110002.

2.Medical Superintendent, ESIC Hospital, K.K.Nagar, Chennai 600078.

....Applicants/Respondents 2 & 3

By Advocate Mr. K.M. Venugopal

Vs

1.Mr. R. Dhakshinamoorthy, S/o. Mr. P.K.Radhakrishnan, Plaster Technician, ESIC Hospital, K.K.Nagar, Chennai 600078.

2.Mr. P. Murugan, S/o Mr. R. Periyasami, Plaster Technician, ESIC Hospital, K.K.Nagar, Chennai 600078.

3.Mr. A. Samidurai, S/o. Mr. R. Ayyasamy, Plaster Assistant, ESIC Hospital, K.K.Nagar, Chennai 600078.

4.Mr. S. Sankar, S/o. Mr. M. Subramani, Plaster Assistant, ESIC Hospital, K.K.Nagar, Chennai 600078.

5.Mr. G. Rajavel, Son of Mr N. Govindaraj, Plaster Assistant, ESIC Hospital, Tirunelyeli 627003.

6.Mr. D. Sekar, Son of Mr. M. Devaraj, Plaster Assistant, K. K. Nagar, Chennai 600078.

....Respondents/Applicants

By Advocate M/s. K.Balasubramanian

7.Union of India, rep by its Secretary, Ministry of Health, Nirman Bhavan, New Delhi.

8. Union of India, rep by its Secretary, Ministry of Labour and Employment, Shram Shakti Bhavan, New Delhi 110001.

....Respondents/Respondents 1 & 4

By Advocate Mr. R. S. Krishnaswamy

MA 198/2020 :-

R.Dhakshinamoorthy ....Applicant/Applicant No. 1 in OA

By Advocate M/s. K. Balasubramanian

Vs

1.Union of India rep by its Secretary, Ministry of Health, Nirman Bhavan, New Delhi 110011.

2.The Director General,Head Quarters Office,Employees State Insurance Corporation (ESIC),Panchdeep Bhawan, Kotla Road, New Delhi 110002.

3.Medical Superintendent, ESIC Hospital, K.K.Nagar, Chennai 600078.

....Respondents No. 1 to 3 in OA

....Respondents

4.Union of India, rep by its Secretary, Ministry of Labour and Employment, Shram Shakti Bhavan, New Delhi 110011.

By Advocates Mr. K.M. Venugopal (R2, R3)

#### **ORAL ORDER**

### (Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

MA 26/2020 has been filed by the 2<sup>nd</sup> and 3<sup>rd</sup> respondents in OA 427/2017 for directing the registry to issue a certified copy of the order dt. 04.02.2019 to the 8<sup>th</sup> respondent herein viz., Union of India, represented by its Secretary, Ministry of Labour and Employment.

- 2. It is submitted that an MA 702/2018 was filed for amending the causetitle and impleading the 8<sup>th</sup> respondent herein in place of the 7<sup>th</sup> respondent herein. On perusal, it is seen that the MA 702/2018 was allowed and the amended OA was filed thereafter. The OA was disposed of by an order dt. 04.02.2019. However, due to typographical error, the name and address of the 1<sup>st</sup> respondent in the cause title was typed without incorporating the amendment.
- 3. We have perused the materials. Considering the fact that it was a typographical error, the name of the 1<sup>st</sup> respondent in the cause title of the order dt. 04.02.2019 in OA 427/2017 may be read as "Union of India, represented by its Secretary, Ministry of Labour and Employment, Shram Sakthi Bhavan, New Delhi 110001." instead of "Union of India, rep by its Secretary, Ministry of Health, Nirman Bhawan, New Delhi."
- 4. Accordingly, MA 26/2020 is allowed. Registry may issue necessary corrigendum.
- 5. MA 198/2020 is filed to permit the counsel for the applicant in CP 17/2020 to carry out the amendments in the causetitle to include "the Union of

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India, rep. by its Secretary, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi 110011" instead of the 1<sup>st</sup> respondent ie., "Union of India, represented by its Secretary, Ministry of Health, Nirman Bhawan, New Delhi 110011".

- 6. Considering the submissions and the facts of the case, the counsel for the applicant in CP 17/2020 is permitted to carry out necessary amendments in the cause title and file an amended copy.
- 7. Accordingly, MA 198/2020 is allowed.
- 8. Post the CP to 29.04.2020.

(T.Jacob) (P. Madhavan)
Member(A) Member(J)
SKSI